

(2023) 09 KAR CK 0012
In the Karnataka High Court
Case No : Criminal Appeal No. 1044 Of 2023

Jyothi N.S & Others

APPELLANT

Vs

State Of Karnataka & Others

RESPONDENT

Date of Decision : 05-09-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Citation : (2023) 09 KAR CK 0012

Hon'ble Judges : Shivashankar Amarannavar, J

Bench : Single Bench

Advocate : Raghu K.S, M. Divakar Maddur, Krishna Kumar K.K

Final Decision : Dismissed

Judgement

Shivashankar Amarannavar, J

1. Learned HCGP accepts notice for respondent No.1.
2. Sri.Krishna Kumar K.K enter appearance for respondent No.2 and files vakalath. The vakalath is taken on record.
3. After arguing sometime, the learned counsel for the appellants seeks permission to withdraw the appeal with liberty for the appellants to surrender before the trial court and file bail application under section 439 of Cr.P.C. In that regard, he files memo.
4. In the case on hand, the counsel for the complainant submits that he has no objection to allow the appeal and grant anticipatory bail to the appellants. He further submits that he will keep the complainant present before the trial court on the date of surrender of the appellants.
5. In view of the above, the appeal is dismissed as withdrawn with liberty for the appellants to surrender before the trial court and file bail application under section 439 of Cr.P.C. On such an event, the trial court shall consider the bail application on the same day of surrender of appellants/accused No.1 and 2.